

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO.060/00122/2018

Chandigarh, this the 1st day of February, 2018

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**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

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Sh. Harsh Kumar, I.F.S., Chief Conservator of Forests, Hills, H.No.1841, Sector 34-D, Chandigarh, aged 55 years, Group-A.

....APPLICANT

(Present: Applicant in person.)

VERSUS

1. Secretary, Ministry of Environment & Forests and Climatic Changes, Indira Priyadarshani Paryavaran Bhavan, New Jor Bagh Complex, Lodhi Road, New Delhi.
2. Chief Secretary, Government of Punjab, Main Civil Secretariat, Chandigarh.
3. Special Chief Secretary-cum-Secretary, Department of Forests & Wildlife Preservation, Government of Punjab, Chandigarh.

....RESPONDENTS

ORDER (Oral)

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-

The main contention of the applicant, at this stage, is that, although he has moved representation dated 31.01.2018 (Annexure A-5), for redressal of his grievances, but no decision has yet been taken on it by the Competent Authority.

Having heard the applicant, having gone through the record with his valuable help, after considering the entire matter and without expressing any opinion on merits, lest it may prejudice the case of either side, the main instant Original Application is

disposed of, with the direction to The Special Chief Secretary-cum-Secretary, Department of Forests & Wildlife Preservation, (respondent no.3), to sympathetically consider and decide the indicated representation, by passing a speaking & reasoned order and in accordance with law, within a period of one month from the date of receipt of a certified copy of this order.

Meanwhile, the respondents are directed to maintain the status quo with regard to the posting of the applicant.

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